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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Co. Appeal No. 76/252(3)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2018

Name of the Company: Jatin Girishbhai Bhatt.
(JSK Education and Training Pvt Ltd)
V/s.
ROC. Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. KIRAN SHAH FCA Petitioner Kiran Shah
- 2.

ORDER

Learned FCA Mr. Kiran Shah present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

List the matter on 26.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 6th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL